

- (b) when was the same allocated;
- (c) whether the coal blocks has been developed;
- (d) the agency entrusted with task of developing the coal blocks and producing the power;
- (e) what are the terms and condition for producing power and for developing the blocks: and
- (f) the details of the legal formalities completed, so far?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) and (b) Gare Pelma Sector III coal block in the State of Chhattisgarh was allocated to M/s. Goa Industrial Development Corporation on 12.11.2008 to meet the coal requirement for their 188 MW thermal power plant to be set up in Raigarh District in the State of Chhattisgarh.

(c) and (d) The coal bock is at the stage of obtaining statutory clearances and land acquisition. The responsibility of developing coal block as per the prescribed guidelines and milestone chart attached with the allocation letter rests with the allocatee company as per the extant law. Further, the allocatees have to submit Bank Guarantee which remains valid at all the times till production from the coal block reaches its peak capacity.

(e) and (f) Coal production from the captive coal block shall commence within 36 months (42 months in case the area is in forest land) in case of open cast mine and in 48 months (54 months in case the area fall under forest land) in case of underground mine from the date of preparation of Geological Report.

Development of coal blocks

†1714. SHRI KAPTAN SINGH SOLANKI : Will the Minister of COAL be pleased to state:

- (a) whether production of power has been affected due to delay in developing the coal blocks by coal companies;

† Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) whether any action is being taken against those coal companies which are responsible for the delay; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) to (d) 93 coal blocks have so far been allocated to the companies for production of power. Out of these 15 coal blocks have come into production and 11 coal blocks have been de-allocated. The progress of development of the coal blocks allotted is reviewed from time to time. On the basis of such reviews and otherwise a total of 40 coal blocks have been de-allocated so far and in 13 cases the Bank Guarantee has been invoked and in one case the Bank Guarantee has been imposed. In addition to the above advisory/warning/caution letters in suitable cases have also been issued.

Coal supply and demand

1715. SHRI AJAY SANCHETI : Will the Minister of COAL be pleased to state:

- (a) whether there is a mismatch between coal production and supply especially to power plants in the country;
- (b) if so, the trends in coal supply and demand during the last five years;
- (c) how the gap has been filled up;
- (d) whether several States utilities have opposed price-pooling which would make coal costlier; and
- (e) if not, whether the price pooling concept would benefit the utilities using coal?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) and (b) Yes, Sir. The gap between indigenous availability of coal and All India Coal Demand for various consuming sectors including Power Utility sector, is increasing over the years. The trend in indigenous coal supply *vis-à-vis* demand during the last five years is as under: